

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
PREScot ROAD, FORT, BOMBAY-400 001.

ORIGINAL APPLICATION NO.: 387/96.

Dated, this Thursday, the 25th day of April, 1996.

CORAM : Hon'ble Shri B. S. Hegde, Member (J).

Shri B. R. Joshi ... Applicant  
(Advocate by Shri S.D. Dahiwal).

Versus

Union Of India & Others ... Respondents.

ORDER

( PER.: SHRI B. S. HEGDE, MEMBER (J) )

1. Heard Shri S.D. Dahiwal for the applicant. This case relates to stepping up of pay. The applicant made a representation on 16.08.1991 but no reply has been given by the respondents. I find there is no impugned order in this O.A. apart from delay in filing this application. Accordingly, the O.A. is devoid of any merit and the same is dismissed at the admission stage itself. No order as to costs.

  
(B. S. HEGDE)  
MEMBER (J).

os\*

R.P.no. 92/96  
by circulation  
20/10/96

Date - 26-9-96

won for the applicant.  
Mr. R.K. Shetty for the  
respondents.

Issue notice to the  
applicant on R.P.no.  
92/96 returnable on  
21-11-96.

(N)

Attest  
(B.S. Hegde)  
m(j)

Notices issued to  
Applicant/Respondents on  
29.10.96

9/10/96

21/11/96-29

Heard Shri Dabre for  
Applicant and Shri R.R. Shetty  
for Shri R.K. Shetty for  
respondents.

After copy of RP-92/96  
was not been handed over  
to respondents Counsel.  
copy of RP-92/96  
After ~~same~~ may be given  
to respondents Counsel.  
The matter is adjourned  
to 9/11/97.

Attest  
(B.S. Hegde)  
m(j)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

Review Petition No.92/96 in  
Original Application No.387/96.

Thursday , this the 9th day of January, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

B.R.Joshi,  
Room No.739/158,  
Sant Tukaram Nagar,  
Pimpri,  
Pune - 18.  
(By Advocate Shri S.D.Dahiwal)  
V/s.

... Applicant.

1. The Union of India,  
through the Secretary,  
Railway Board, Rail Bhavan,  
New Delhi.

2. The Divisional Railway Manager,  
(P) Central Railway Engineering  
Section,  
Bombay V.T.

3. The Assistant Engineer (M)  
Central Railway,  
Pune - 411 001. ... Respondents.

(By Advocate Shri R.K.Shetty).

ORDER ON REVIEW PETITION

(Per Shri B.S.Hegde, Member(J))

Heard Shri S.D.Dahiwal, counsel for the applicant  
and Shri R.K.Shetty, counsel for the Respondents.

2. The applicant has filed a Review Petition viz.  
R.P. No.92/96, stating that the order passed by the  
Tribunal dt. 25.4.1996 be recalled. After hearing  
the learned counsel for the parties the order passed  
on 25.4.1996 is recalled. During the course of  
hearing the counsel for the respondents submitted  
that the respondents are agreed to pay a sum of  
Rs.279/- to the applicant within a period of four

weeks from the date of receipt of this order.

3. In the facts and circumstances of the case both R.P. and O.A. are disposed of.

  
(B.S. HEGDE)  
MEMBER(J).

B.